

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 86447 OF 2014

[Arising out of Order-in-Appeal No: 189(Gr.V)/2014 (JNCH)/IMP-174 dated 31st January 2014 passed by the Commissioner of Customs (Appeals), Mumbai – II.]

Delphi Automotive Systems Pvt Ltd

Plot No. 3, Sector 41, Greater Noida
IDA, Dist: Gautam Budh Nagar, UP

... Appellant

versus

Commissioner of Customs (Import)

Jawaharlal Nehru Customs House, Nahava Sheva
Tal: Uran, Dist: Raigad - 400707

...Respondent

APPEARANCE:

Ms Apoorva Singh, Advocate for the appellant

Shri Rajiv Ranjan, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85937 /2024

DATE OF HEARING: 23/09/2024

DATE OF DECISION: 23/09/2024

PER: CORAM

Learned Counsel for appellant submitted that they wish to

withdraw the appeal filed against order¹ of Commissioner of Customs (Appeals), Mumbai – II.

2. Accordingly, appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*

¹ [order-in-appeal no. 189(Gr.V)/2014 (JNCH)/IMP-174 dated 31st January 2014]